

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.302/2006.
This the 12th day of July 2006.

HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN.
HON'BLE MR. P.K. CHATTERJI, MEMBER (A).

Mahadav Prasad, aged about 27 years, Son of Shri Mangal Prasad resident of Village and Post Rajauli District Lucknow, at present working as Substitute G.D.S.M.P. Basanha, District Lucknow.

...Applicant.

By Advocate: Shri R.P. Verma.

Versus.

1. Union of India through Chief Post Master General, U.P. Circle, Lucknow.
2. Senior Superintendent of Post Offices, Lucknow.
3. Assistant Superintendent of Post Offices, Lucknow.

.... Respondents.

By Advocate: Ms. Poonam Sinha.

ORDER (Oral)

BY HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN.

1. Heard Shri R.P. Verma, the learned counsel for the applicant on this O.A. Also perused the contents of the petition and the papers annexed with it.
2. The case of the applicant is that he was posted as substitute G.D.S.M.P. in Sub Post Office, Basanha to look after the functioning of

Shri Ram Bhadu^{er} and now by the impugned order dated 22.06.2006, he has been removed from service. The Learned counsel for applicant has stated that the post is still lying vacant and the applicant should be allowed to continue till regularly selected candidate is posted.

3. ~~This much is not in dispute and~~ It is nowhere alleged in the O.A. that the applicant was regularly selected to function as G.D.S.M.P. He was appointed only as substitute. We think that such a person has no right to hold the post so he cannot be assisted by this Court. The O.A. is dismissed as not admitted. No costs.


(P.K. CHATTERJI)

MEMBER (A)


(KHEM KARAN)
VICE-CHAIRMAN

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